

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6416
ANSWERED ON:09.05.2005
ILLEGAL IRRIGATION PROJECTS IN ANDHRA PRADESH
Patil Shri Basangouda

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government is aware of construction of illegal irrigation projects under Krishna River in Andhra Pradesh;
- (b) if so, the details thereof;
- (c) whether the Government of Karnataka has approached the Union Government in this regard; and
- (d) if so, the action proposed by the Government to resolve the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (c) The Government of Karnataka has informed that an all-party delegation and Members of Parliament led by the Hon'ble Chief Minister of Karnataka met Hon'ble Prime Minister of India on 28th April, 2005 and gave a memorandum on construction of irrigation project by Andhra Pradesh in violation of the share of water allocated by the first Krishna Water Disputes Tribunal

(KWDT) and judgment of the Supreme Court. The memorandum urged immediate intervention of the Central Government, not to clear any projects of Andhra Pradesh at this stage and to restrain Andhra Pradesh from going ahead with the unapproved projects. It has also been informed that memorandum highlighting the above issues was given to the Hon'ble Prime Minister of India during his visit to Bangalore in February,2005 and earlier to His Excellency the President of India and the then Hon'ble Deputy Prime Minister of India in June,2003.

(d) In response to the complaints and request for apportioning of the surplus waters of Krishna among the basin States, the Government of India constituted the second Krishna Water Disputes Tribunal on 2nd April,2004 to adjudicate the disputes on sharing of Krishna water among the basin States in accordance with the Inter-State Water Disputes Act, 1956.